

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 369 of 2020

Birendra Kumar @ Birendra Yadav ..... Petitioner

Versus

The State of Jharkhand ..... Opp. Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner(s) : Mr. Laljee Sahay, Advocate

For the State : Mr. Ranjeet Kumar, APP

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**Order No. 05**

**Dated 25<sup>th</sup> June 2020**

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Telaiya P.S. Case No. 231 of 2015 (G.R. No. 1090 of 2015).

It has been alleged that extremists had burnt the machines in the site and had also demanded levy.

The petitioner seems to have been implicated on the confession of Yugal Yadav @ Akhilesh Yadav. It appears that similarly situated co-accused Mahesh Yadav has been granted anticipatory bail by this Court in A.B.A. No. 1475 of 2019.

Regard being had to the fact that similarly situated co-accused has been granted anticipatory bail, the petitioner, named above, is directed to surrender in the court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Koderma in connection with Telaiya P.S. Case No. 231 of 2015 (G.R. No. 1090 of 2015), subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)